NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

8. C.P. (IB)/782(MB)2022

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

RDER SHEET OF THE HEARING HELD ON **29.11.2022**

Name of the Party: Bank Of India
Vs.
Liberty Oil Mills Limited

Section 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Vrushali Sawant, Ld. Counsel for the Financial Creditor present. Mr. Raghunath Ghose, Ld. Counsel for the Corporate Debtor present.
2. On going through the order file, it has been observed that the matter was first time listed on 04.07.2022, Counsel for the Financial Creditor present. None for the Corporate Debtor, the Corporate Debtor was directed to file reply within two weeks. Thereafter, the matter was listed on 06.09.2022, both sides present, the Corporate Debtor sought some time for the settlement. Allowed. However, the Corporate Debtor is not taking any steps for the settlement and no reply has been filed by the Corporate Debtor till date.
3. Today, the Corporate Debtor again seeks some time for settlement. It seems that the Corporate Debtor is deliberately trying to prolong the matter and hence, the right to file reply is forfeited.
4. Post this matter for reporting settlement/ final hearing on **16.01.2023**.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/